NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/158/2016

NAME OF THE PETITIONER(S)

: Dr. K.K. Bhattacharya

NAME OF THE RESPONDENT(S)

: M/s Fruzyme Biotech India Pvt Ltd & 2 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S. SATHIYANARAYANAN Coursel for RI to R3

ORDER

Shri K Moorthy, counsel for petitioner present. Shri S Sathiyanarayanan, counsel for R1 to R3 present. Counsel for petitioner stated that they wanted to file a proposal providing terms of settlement and in case the same is agreed upon, they are willing to exit. In the circumstances, counsel for petitioner is directed to file a memo giving the outlines of the proposal to the other side and report the final outcome of the settlement by the next date of hearing. Put up on

31.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)